

श्री राम बिलास पासवान: आमी में कास्ट्स के नाम पर रेजीमेन्ट्स ह? . . . (अवधान). . . इसके अलावा जूडीशियरी के बारे में क्या पालिसी ह?

SHRI YOGENDRA MAKWANA: There should be reservation.

Almost all the Members who have put questions, asked for the formation of a Scheduled Castes Department under the Home Ministry. Some Members demanded a separate Ministry. As I said in the beginning, even the Dhebar Commission has said that a separate Ministry is not desirable. I am personally of the opinion—not because I am a member of the Council of Ministers but as an individual also—that a separate Ministry will not help. It will become a Harijan Ministry. Nobody will like that Ministry. On the contrary, this Department will remain with the Home Ministry which is respected every where in the country.

As I said in the beginning, there is some justification for a Department under the Home Ministry, instead of a Division, as strongly argued by Shri Dalbir Singh. I will examine the issue of creating a separate Department under the Home Ministry in the charge of a Minister. But these are things which require some exercise, which we will do. I repeat what I said in the course of my reply, namely, this Government is committed, particularly, the Prime Minister of the country, Shrimati Indira Gandhi, is committed to the cause of the welfare of the Scheduled Castes and Tribes. Therefore, nobody need worry about them; we are here to take care of them.

28.36 hrs.

RE: COMMUNICATIONS ABOUT ARREST ETC. OF MEMBERS

MR. DEPUTY-SPEAKER: I have been asked by the Speaker to make the following announcement:—

"Today I received a wireless message from the District Magistrate of

Meerut intimating regarding the arrest of Swami Indervesh, MP, on 5th August, 1980 at Baghpat. When I read this wireless message in the House today, some members raised the point that it did not contain any information regarding the place of detention or imprisonment of the Member, as required to be done by the authorities concerned, under Rule 229 of the Rules of Procedure and Conduct of Business in Lok Sabha.

In this connection, I may inform the House that necessary instructions have been issued from time to time by the Ministry of Home Affairs to all the authorities concerned to the effect that the telegrams and other communications addressed to the Speaker about the arrest, detention, release of members should be complete in all respects and should give full information in the appropriate form, set out in the Third Schedule to the Rules of Procedure. Recently also, the matter was taken up with the Ministry of Home Affairs, who again issued fresh instructions on 1st August, 1980, specifically stating *inter alia* that the telegrams or wireless messages should contain the essential information, including the place where the Member is lodged.

I regret that in spite of repeated instructions, complete information has not been sent regarding the arrest of Swami Indervesh, including his place of lodgement, by the District Magistrate, Meerut. I hope that such lapses will not be repeated in future."

MR. DEPUTY-SPEAKER: The House stands adjourned till 11 a.m. tomorrow.

18.38 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 7, 1980/Sravana 16, 1902 (Saka).